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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 396/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Bank of India
V/s.
Renish Petrochem FZE & Ors.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	KETAN.M. PARIKH	ADVOCATE	APPLICANT BANK	<u>JIB</u>
2.				

ORDER

Learned Advocate Mr. Ketan Parikh present for Applicant. None present for Respondent in IA 396/2017.

Letter dated 08.12.2017 received from IBBI confirming the name of Mr. Chandra Prakash Jain as resolution professional in CP(IB) 33/NCLT/AHM/2017.

Hence, Mr. Chandra Prakash Jain is appointed as Resolution Professional by Adjudicating Authority.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL